

Curtain Raiser

CAMP SITTING OF THE SINGLE BENCH OF THE COMMISSION ON VARIOUS HUMAN RIGHTS ISSUES AT ALLAHABAD UTTER PRADESH

(27TH JANUARY TO 29TH JANUARY, 2015)

The Commission was set up under the PHR Act, 1993 (the Act), with a mandate to promote and protect the human rights in the country. In an endeavour to perform and accomplish the functions assigned to it under Section 12 of the Act, the Commission has been holding Open Hearings, Camp Sitzings of the Full Commission and Camp sittings of the Single Bench of the Commission in different parts of the country. During these hearings the Commission hears the grievances of aggrieved people and the problems they are facing in seeking justice from Government agencies and the Public Authorities as well as to hold a meeting with Non-Government Organisations/Human Rights Bodies/Civil Society working for the better understanding and delivery in the enforcement and eradication of the violation of the Human Rights.

Continuing the process the National Human Rights Commission (NHRC) has decided to hold a Camp Sitting of the Single Bench of the Commission from **27th to 29th January 2015 at Allahabad, Utter Pradesh.**

A delegation from NHRC **headed by Shri S.C. Sinha, Member** will be visiting Allahabad, Utter Pradesh from **27th to 29th January 2015** to discuss the major outstanding cases pertaining to the 9 Districts of in the State of Utter Pradesh. The team visiting Allahabad under the leadership of Hon'ble Member, NHRC shall consist of:

1. Shri Chandra Kant Tyagi, Presenting Officer,
2. Shri A.K. Parashar, Joint Registrar(Law),
3. Shri C.S. Mawri, Assistant Registrar(Law),
4. Shri Rajiv Seth, PS to Hon'ble Member,
5. Shri Manoj Noona, PPS,
6. Shri Mukesh Kumar, Assistant
7. Shri Bhawani Singh, MTS,
8. Shri Parveen Kumar, MTS

During the hearing, the Commission will hear 52 cases in all, pertaining to various Districts i.e. **Allahabad (15 cases), Pratapgarh (2 cases), Chitrakoot (3 cases), Fatehpur (5 cases), Kausambi (1 case), Banda (12 cases), Faizabad (5 cases), Ambedkar Nagar (4 cases) and Sultanpur (5 cases) on 27th and 28th January 2015.**

These cases pertain to allegations of abuse of power, failure in taking lawful action by the authorities; problems of prisoners and custodial deaths; crime against women; atrocities on SC/ST/OBC; sexual harassment at work places; right to health; bonded labour etc. Out of the above said 52 cases one case each pertains to the Compliance as to monetary relief, show cause notice and CB-CID enquiry, respectively.

On **29th January** the Commission shall hold a meeting with the Non-Government Organisations/Human Rights Bodies/Civil Society working in the State, Followed by a meeting with the Senior Officers of the State of UP.
